

MINUTES OF THE MEETING No. 24/08 HELD ON 26.9.2007
UNDER THE CHAIRMANSHIP OF Shri S.K. Prasad, Addl. DGFT.

- **The 24/08 meeting of Norms Committee was held on 26.9.2007 under the Chairmanship of Shri S.K. Prasad, Addl. DGFT.**

- The Committee first considered minutes of the NC meeting No.23/08 for confirmation and confirmed and adopted the same without any change.

Case No M-726 NC No.19/08 Dated 22.8.07	M/s Mihir Chemical (P) Ltd. HQ F.No.01/82/50/1126/AM07/DES.IV RLA F.No. 03/95/040/1007/AM07 Adv.Lic.No.0310360079 dt. 19.2.2005
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The Committee considered the representation of the firm for amendment in I/O Norms under para 4.7 of HBP as per agenda.

The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 10.10.2007

Case No M-727 NC No.24/08 Dated 26.9.07	M/s. Moraya Global Ltd. F.No.01/82/50/1615/AM07/DES-IV RLA No. 03/95/40/1114/AM07 Lic.No. 0310415496 Dt. 11.1.2007
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- The Committee considered the subject Para 4.7 case as per agenda for re-fixation of Input Output Norms. The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No.14010/23/2006/Ch.II dated 24.4.2007 decided to approve this case as under:-

Item of Export

Ethyl Linalool----- 1 kg.

(pure min. 99%)

Item of Import

Ethyl Lanialool Technical ----- 1.15 kg.

(Purity 90% max.)

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.
Representation of the firm may be forwarded to RLA.

Case No M-728 NC No.24/08 Dated 26.9.07	M/s. Satyam Pharma-Chem (P) Ltd. F.No.01/83/50/683/AM06/DES-IV RLA No. 03/95/40/750/AM07 Lic.No. 0310399808 Dt. 18.9.2006
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 10.10.2007

Case No M-729 NC No.24/08 Dated 26.9.07	M/s. Satyam Pharma-Chem (P) Ltd. F.No.01/87/50/916/AM06/DES-IV RLA No. 03/95/40/865/AM06 Lic.No. 0310353082 Dt. 21.10.2005
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- The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms. The Committee considered the subject Para 4.7 case as per agenda for re-fixation of Input Output Norms. The representative of C&PC (Chem. Div.) present in the meeting and on the basis of verbal comments offered by him the Committee decided to maintain status quo.

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No A-730 NC No.24/08 Dated 26.9.07	M/s. Core Chemicals (Mumbai) Pvt. Ltd. F.No.01/83/162/540/AM08/DES-IV RLA No. 03/94/40/85/AM08
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- The Committee considered the subject Para 4.4.2 case as per agenda for fixation of Input Output Norms. The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 24.10.2007

Case No A-731 NC No.24/08 Dated 26.9.07	M/s. Clariant Chemicals (India) ltd. F.No.01/83/50/924/AM08/DES-IV RLA No. 03/94/39/3/AM08 Lic.No. 0310437812 Dt. 31.7.2007.
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- The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms. The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 24.10.2007

Case No A-732 NC No.24/08 Dated 26.9.07	M/s. Pix Transmissions Ltd. F.No.01/83/50/922/AM08/DES-IV RLA No. 03/95/40/395/AM08
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- The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms and in the light of written comments forwarded by representative of D/o IPP vide their letter dated 26.9.2007 decided to approve the case as applied for.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No A-733 NC No.24/08 Dated 26.9.07	M/s. Artek Surfin chemical Ltd. F.No.01/83/50/ /AM08/DES-IV RLA No. 03/94/40/1237/AM07 Lic.No. 0310425278 Dt. 30.3.2007.
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- The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per the agenda for fixation of input output norms under Para 4.7 of HBP(Vol. 1). On the basis of the comments furnished by D/o C&PC(C-III) vide their Ref. No 14010/209/2002-CH-II dated 4.10.2005 the Committee decided to approve the case with the following norms:

Item of Export

Item of Import

Teknobrite AZ 1098 M (EK)	1 KGS	Ralufon Nape 14-90 (2-Napthalenyl -3-Sulfopropyl Ether, Alkali Salt)	30 Gms
Containing 3% Ralufon Nape 14-90, 1% Calfax 10 L-45, 5% Ralufon EA 15-90, 2% Ralufon F 11-13, 2% Dicolloy TPS 03 and 2% Tetra Potassium Pyro Phosphate.		Calfax 10L-45 (Sodium Decyl Diphenyl Oxide Disulfonate)	10 Gms
		Ralufon EA 15-90 (Poly ethylene glycol - ethythexyl - sulfopropyl - diether, K - salt)	50 Gms
		Ralufon F 11-13 (polyethylene glycol - alkyl - (3-sulfopropyl)- diether, k- salt))	20 Gms

		Dicolloy TPS 03 (Tetrapolyproxy - Ethoxy - Ethylenediamine Sulfosuccinic Ester NA Salt)	20 Gms
		Tetra Potassium Pyro Phosphate (Tetrapotassium diphosphate)	20 Gms

TEKNOBRITE AZ 1098 R	1 LTR	Benzaldehyde	123 Gms
Containing 12.3% Benzaldehyde, 12.3% Acetone, 8% Orthochloro Benzaldehyde, 2% Ralufon Nape 14-90 and 35% ISO Propyl Alcohol.		Acetone	123 Gms
		Orthochloro Benzaldehyde	80 Gms
		Ralufon Nape 14-90 (2-Napthalenyl -3-Sulfopropyl Ether, Alkali Salt)	20 Gms
		ISO Propyl Alcohol	350 Gms

TEKNOBRITE 1320	1 LTR	Niacin	147 Gms
containing 14.7% Niacin, 3.1% Ethylene Diamine, 8.6% Epichlorohydrin, 0.75% Imidazole and 1% Lugalvan G 35.		ETHYLENE DIAMINE (1,2-Diaminoethane)	31 Gms
		Epichlorohydrin (Glycidyl Chloride, 1-Chloro - 2, 3 Epoxy Propane (Chloromethyl) Oxirane, Y-Chloropropylene - Oxide, Epichloromethyl ethylene oxide, 1-chloropropene oxide)	86 Gms
		Imidazole (Glyoxaline 1, 3 - Diazole)	7.5 Gms
		Lugalvan G 35 (Polyethyleneimine)	10 Gms

KEMPAS BL-200	1 LTR	Chromic Acid	200 Gms
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Containing 20% Chromic Acid and 13% Ammonium Bifluoride.	Ammonium Bifluoride	130 Gms

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No A-734 NC No.24/08 Dated 26.9.07	M/s. Artek Surfin chemical Ltd. F.No.01/83/50/ /AM08/DES-IV RLA No. 03/94/40/23/AM08 Lic.No. 0310426740 Dt. 13.4.2007.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms

The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Ch. Division) forwarded vide their U.O. No. 14010/209/2002-Ch-II dated 4.10.2005 and decided to approve this case on repeat basis as under:-

Item of Export

Item of Import

NEOBRITE IMZ	1 KGS	Imidazole (Glyoxaline 1, 3 - Diazole)	990 Gms
Containing 99% Imidazole.			
HALLMARK AS 26	1 LTR	Ralufon SP2 (1-(3-surfopropyl) - pyridinzum betaine)	120 GMS
Containing 12% Ralufon SP2, 14.40% Propargyl Alcohol, 6% Butynediol, 6% Allyl Chloride, 9% Sodium Sulphite and 16.80% Sodium Saccharine.		Propargyl Alcohol (Prop -2-YN-1-OL)	144 GMS
		Butynediol (2-Butyne-1, 4-Diol)	60 GMS
		Allyl Chloride (3-Chloropropene)	60 GMS
		Sodium Sulphite	90 GMS
		Sodium Saccharine	168 GMS

MAGNUM ADDITIVE 821	1 LTR	Sodium Saccharine	216 Gms
Containing 21.6% Sodium Saccharine, 24% Allyl Chloride and 39.6% Sodium Sulphite.		Allyl Chloride (3-Chloropropene)	240 Gms
		Sodium Sulphite	396 Gms

SILKEN NI ADDITIVE 150 A	1 LTR	Allyl Chloride (3-Chloropropene)	394 Gms
Containing 39.4% Allyl Chloride, 50% Sodium Sulphite, 7.5% Sodium Saccharine and 5% Dehyquart A-CA.		Sodium Sulphite	500 Gms
		Sodium Saccharine	75 Gms
		Dehyquart A-CA (Hexadecyl Trimethyl Ammonium Chloride)	50 Gms

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No A-735 NC No.24/08 Dated 26.9.07	M/s. Artek Surfin chemical Ltd. F.No.01/83/50/ /AM08/DES-IV RLA No. 03/94/40/1172/AM07 Lic.No. 0310420164 Dt. 20.2.2007.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms .

The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Ch. Division) forwarded vide their U.O. No. 14010/209/2002-Ch-II dated 4.10.2005 and decided to approve this case on repeat basis as under:-

Item of Export		Item of Import	
NEOBRITE 173 B	1 KGS	Epichlorohydrin (Glycidyl Chloride, 1-Chloro - 2, 3	650 Gms
Containing 65%		Epoxy Propane	

Epichlorohydrin and 35% Imidazole.		(Chloromethyl) Oxirane, Y-Chloropropylene - Oxide, Epichloromethyl ethylene oxide, 1-chloropropene oxide)	
		Imidazole (Glyoxaline 1, 3 - Diazole)	350 Gms

ZEEBRITE BPC	1 KGS	Niacin	215 GMS
containing 21.5% Niacin and 21.8% Benzyl Chloride.		Benzyl Chloride	218 GMS

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No A-736 NC No.24/08 Dated 26.9.07	M/s. Artek Surfin chemical Ltd. F.No.01/83/50/ /AM08/DES-IV RLA No. 03/94/40/1380/AM08 Lic.No. 0310425277 Dt. 30.3.2007.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms

The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Ch. Division) forwarded vide their U.O. No. 14010/209/2002-Ch-II dated 4.10.2005 and decided to approve this case on repeat basis as under:-

Item of Export		Item of Import	
NEOBRITE PPS	1 KGS	Ralufon SP2 (1-(3-surfopropyl) - pyridinium betaine)	990 Gms

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No A-737 NC No.24/08 Dated 26.9.07	M/s. Artek Surfin chemical Ltd. F.No.01/83/50/ 602/AM07/DES-IV RLA No. 03/94/40/384/AM07 Lic.No. 0310390807 Dt. 24.7.2006.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms

The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Ch. Division) forwarded vide their U.O. No. 14010/209/2002-Ch-II dated 4.10.2005 and decided to approve this case on repeat basis as under:-

Item of Export

Item of Import

Teknobrite AZ 1098 M	1 LTR	Ralufon Nape 14-90 (2-Napthalenyl -3- Sulfoethyl Ether, Alkali Salt)	42 Gms
Containing 4.2% Ralufon Nape 14-90, 2.3% Calfax 10 L-45 and 2.9% Ralufon EA 15-90.		Calfax 10L-45 (Sodium Decyl Diphenyl Oxide Disulfonate)	23 Gms
		Ralufon EA 15-90 (Poly ethylene glycol - ethylhexyl - sulfoethyl - diether, K - salt)	29 Gms
TEKNOBRITE AZ 1085 R	1 LTR	Benzaldehyde	120 Gms
Containing 12%		Acetone	120 Gms

Benzaldehyde, 12% Acetone, 6% Orthochloro Benzaldehyde, 3% Ralufon Nape 14-90, 35% ISO Propyl Alcohol and 1% Ralufon F 11-13.		Orthochloro Benzaldehyde	60 Gms
		Ralufon Nape 14-90 (2-Napthalenyl -3- Sulfopropyl Ether, Alkali Salt)	30 Gms
		ISO Propyl Alcohol	350 Gms
		Ralufon F 11-13 (polyethylene glycol - alkyl - (3-sulfopropyl)- diether, k-salt))	10 Gms
NEOBRITE 144 ALS	1 KGS	Allyl Chloride (3-Chloropropene)	315 Gms
Containing 31.5% Allyl Chloride and 50% Sodium Sulphite.		Sodium Sulphite	500 Gms
TEKNOBRITE CZ MAINTENANCE SALT	1 KGS	Sodium Cyanide	950 Gms
containing 95% Sodium Cyanide.			

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No A-738 NC No.24/08 Dated 26.9.07	M/s. Clariant chemicals F.No.01/82/50/1673/AM07/DES-IV RLA No. 03/24/40/720/AM03 Lic.No. 031015571 Dt.28.8.2002.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms and after detailed discussion in the presence of representative of C&PC(Ch. Div.) decided to remind Jt.DG Mumbai to furnish copy of decision of ALC. The Committee accordingly deferred the case for four weeks. Accordingly the case may be re-listed on 24.10.2007.

Case No A-739 NC No.24/08 Dated 26.9.07	M/s. Dorf-Ketal Chemicals India Pvt. Ltd. F.No.01/83/50//AM08/DES-IV RLA No. 03/94/040/1470/AM07 Lic. No. 0310425138 Dated: 30.03.2007
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms and in the light of the written comments of the Deptt. of C&PC forwarded vide their U.O.No. 14010/93/2004/Ch.II dated 26.9.07 decided to fix I/O Norms for the export product for the purpose of para 4.7 of HBP only as under:

Export product

As Approved by NC

Import items

As approved by NC

RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.

Case No A-740 NC No.24/08 Dated 26.9.07	M/s. Dorf-Ketal Chemicals India Pvt. Ltd. F.No.01/82/50/394/AM07/DES-IV RLA No. 03/94/040/237/AM07 Lic. No. 0310384443 Dated: 13.03.2006
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The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The Committee in light of the written comments of the Deptt. of C&PC forwarded vide their U.O.No. 14010/93/2004/Ch.II dated 26.9.07 decided to fix I/O Norms for the export product for the purpose of para 4.7 of HBP only as under:

Export product

As Approved by NC

Import items

As approved by NC

RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.

Case No A-741 NC No.24/08 Dated 26.9.07	M/s. Dorf-Ketal Chemicals India Pvt. Ltd. F.No.01/83/50/1782/AM07/DES-IV RLA No. 03/94/040/1336/AM07 Lic. No. 0310422592 Dated: 9.03.2007
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The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The Committee in light of the written comments of the Deptt. of C&PC forwarded vide their U.O.No. 14010/93/2004/Ch.II dated 17.8.07 decided to fix I/O Norms for the export product for the purpose of para 4.7 of HBP only as under:

Export product

As Approved by NC

Import items

As approved by NC

RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.

Case No A-742 NC No.24/08	M/s. Asha Penn Color Pvt. Ltd. F.No.01/83/50//AM08/DES-IV
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Dated 26.9.07	RLA No. 03/94/40/1529/AM07 Lic.No. 0310426669 Dt.13.4.2007.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 24.10.2007.

Case No A-743 NC No.24/08 Dated 26.9.07	M/s. Artek Surfin chemical Ltd. F.No.01/83/50/1080 /AM07/DES-IV RLA No. 03/94/40/1129/AM08 Lic.No. 0310421947 Dt. 6.3.2007.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Ch.Div.). Accordingly the case may be re-listed on 24.10.2007

Case No A-744 NC No.24/08 Dated 26.9.07	M/s. Artek surfin chemical Ltd. F.No.01/83/50/ 791/AM08/DES-IV RLA No. 03/94/40/1480/AM08 Lic.No. 0310427569 Dt. 23.4.2007.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Ch. Division) forwarded vide their U.O. No. 14010/209/2002-Ch-II dated 4.10.2005 and decided to approve this case on repeat basis as under:-

Item of Export

Item of Import

NEOBRITE 536 (BMP)	1 KGS	Butynediol (2-Butyne-1, 4-Diol)	840 Gms
Containing 84% Butynediol			
NEOBRITE 537 SUPER	1 KGS	Propargyl Alcohol (Prop -2-YN-1-OL)	693 Gms
Containing 69.3% Propargyl Alcohol and 40% Ethylene Oxide.		Ethylene Oxide	400 Gms

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No A-745 NC No.24/08 Dated 26.9.07	M/s. Laffans Petrochemicals Ltd.. F.No.01/83/50//AM08/DES-IV RLA No. 03/95/40/1379/AM07 Lic.No. 0310419553 Dt.13.2.2007.
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- The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.
- The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 24.10.2007.

Case No A-746 NC No.24/08 Dated 26.9.07	M/s. Gulbrandsen Chemicals Pvt Ltd. F.No.01/83/50//AM08/DES-IV RLA No. 34/24/40/37/AM08 Lic. No.3410018872 Dt. 1.6.2007.
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- The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/94/2002/Ch.II dated 8.3.2006 and

decided to approve this case on repeat basis as under:-

Item of Export

Tetrabutyl Tin -----1 kg.

Item of Import

- 1. Tin Ingots ----- 0.364 kg.
- 2. Aluminium Powder-----0.119 kg.
- 3. Dibutyl Ether -----0.023 kg.

Item of Export

Monobutyl Tin Trichloride -----1 kg.

Item of Import

- 1. Tin Ingots ----- 0.497 kg.
- 2. Aluminium Powder-----0.062 kg.
- 3. Dibutyl Ether -----0.012 kg.

Item of Export

Di-n-Butyl Tin Oxide -----1 kg.

Item of Import

- 1. Tin Ingots ----- 0.564 kg.
- 2. Aluminium Powder-----0.096 kg.

3. Dibutyl Ether -----0.026 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No A-439 NC No.24/08 Dated 26.9.07	M/s. Laffans Petrochemicals F.No.01/83/50/702/AM08/DES-IV RLA No. 03/95/40/145/AM08 Lic. No. 0310434050 Dt. 26.6.2007.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 24.10.2007.

Case No A-748 NC No.24/08 Dated 26.9.07	M/s. Laffans Petrochemicals F.No.01/83/50//AM07/DES-IV RLA No. 03/95/40/47/AM08 Lic. No. 0310434051 Dt. 26.6.2007.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 24.10.2007.

Case No A-749 NC No.24/08 Dated 26.9.07	M/s. TTK LIG Limited F.No.01/83/50/14/AM08/DES-IV RLA No. 04/24/40/ 505/AM07 Lic. No. 0410089008 Dt. 18.4.2007.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of verbal comments offered by him the Committee decided to approve the case as under:-

Item of Export

Durex Play Longer 0.5 ozx6 (14 g) Active----- 22000 number
Ingredient: Benzocaine 7.5% w/w in Weight 319 kg)
a water washable base

Item of Import

1. Benzocaine USP/EP-----23.925 kg.
Chemical
2. APET CartonsPacking Material----- 22000 Nos.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

Case No A-750 NC No.24/08 Dated 26.9.07	M/s. Sadhana Nitro Chem Ltd. F.No.01/83/50//AM08/DES-IV RLA No. 03/95/40/4/AM08 Lic. No. 03104298862 Dt. 18.5.2007.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and in the light of written comments forwarded by the D/o C&PC(Ch.Divn.) vide their U.O. No. 14010/85/2006/Ch.II dated 27.8.2007 and decided to approve the case as under.

Item of Exports

Dibutyl Keto Acid (Min. 98%)-----1Kg.

Item of Import

1. Disodium Hydrogen Ortho Phosphate-----1.50 Kg.
2. Caustic Soda Flakes-----0.220 Kg.
3. N butyl Bromide-----1.280 Kg.
4. Toluene-----0.109 kg..
5. Phthalic Anhydride-----0.640 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

Case No A-751 NC No.24/08 Dated 26.9.07	M/s. Sadhana Nitro Chem Ltd. F.No.01/83/50//AM08/DES-IV RLA No. 03/95/40/3/AM08 Lic. No. 0310429881 Dt. 18.5.2007.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and in the light of written comments forwarded by the D/o C&PC(Ch.Divn.) vide their U.O. No. 14010/85/2006/Ch.II dated 27.8.2007 and decided to approve the case as under.

Item of Exports

2 Phenylamino-3'-Methyl-6'-(Dibutylamino)-Spiro-----1Kg.
(Isobenzofuran-1(3H), 9'-(9H)-Xanthene)-

3-one (SND-27)

Itme of Import

1. 4-Methoxy 2-Methyl diphenylamine-----0.511 Kg.
2. Caustic Soda Flakes-----3.294 Kg.
Min. 98%
3. Disodium Hydrogent Ortho Phosphate---- 1.30 kg.
4. Meta Amino Phenol-----0.372 kg.
3. N -Butyl Bromide-----1.100 Kg.
4. Toluene-----1.05 kg..
5. Phthalic Anhydride-----0.540 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

Case No A-752 NC No.24/08 Dated 26.9.07	M/s. Kagazkar Industries (P) Ltd. F.No.01/83/50//AM08/DES-IV RLA No. 03/94/40/121/AM08 Lic. No. 0310429155 Dt. 11.5.2007.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.
The Committee considered the case as per agenda and decided to defer